

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 154/2015

IN THE MATTER OF:

Orient Textfabs Pvt. Ltd.

.....Petitioner

SECTION : UNDER SECTION 100 to 104

Order delivered on 26.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

S.K. MOHAPATRA

Hon'ble Member (T)

For the Petitioner(s) : Mr. Mayank Kumar & Mr. Aditya Giri, Advocates

For the RD (NR) : Mr. C. Balooni, Company Prosecutor

ORDER

The instant application has been filed for recalling order dated 13.07.2017 vide which the petition was dismissed for non-prosecution. The declaration tendered by the counsel for non-appearance of the counsel in para 8 of the application is that order dated 19.05.2017 was not complied with by the applicant/his client and therefore, the counsel felt extreme inconvenience to appear before the Bench. The aforesaid certificate in terms of order dated 19.05.2017 has now been furnished and placed on record with the application (Annexure-A/5).

For the reasons aforementioned, this application succeeds. The order dated 13.07.2017 is recalled and the petition is restored at its original number.


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contd.

The certificate of the auditors certifying that the provisions of Section 66 read with Section 133 of the Companies Act, 2013 have been complied with and accounting treatment as specified for reduction of share capital has been followed.

List the main case for arguments on 26.10.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER TECHNICAL

26.09.2017
VINEET